

**MADHYA PRADESH STATE JUDICIAL ACADEMY**  
**HIGH COURT OF M.P., JABALPUR**

**Workshop on – *Negotiable Instruments Act, 1881***

**22.06.2019 & 23.06.2019 (MPSJA)**

**22.06.2019 (DAY ONE)**

SESSIONS	TIME	
I	10.00 am to 10.15 am	Inaugural session – By <b>Pradeep Kumar Vyas,</b> <b>Director, MPSJA</b> & <b>Officers of the Academy</b>
II	10.15 am to 11.45 am	Issues relating to pre-trial proceedings and cognizance – By <b>Pradeep Kumar Vyas,</b> <b>Director, MPSJA</b>
<b>TEA BREAK (11.45 am to 12.00 noon)</b>		
III	12.00 noon to 12.30 pm	Presentation on – Penal liability of Company, firm and responsible officials – By <b>Ms. Anushka Sharma,</b> <b>Civil Judge Class- II, Shujalpur District Shajapur</b>  <i>Chaired by</i> – <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> & <b>Shri Vidhan Maheshwari,</b> <b>Assistant Director, MPSJA</b>
IV	12.30 pm to 1.15 pm	Introduction to the newly inserted Sections 143-A & 148 of the Act – By <b>Shri Yashpal Singh</b> <b>O.S.D., MPSJA</b>
<b>LUNCH BREAK (1.15 pm to 1.45 pm)</b>		
V	1.45 pm to 2.45 pm	Drafting of ordersheets by the participant Judges & discussion thereon – By <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> & <b>Shri Vidhan Maheshwari,</b> <b>Assistant Director, MPSJA</b>
<b>TEA BREAK (2.45 p.m. to 3.00 p.m.)</b>		
VI	3.00 pm to 4.30 pm	Discussion on – Guidelines issued by Hon'ble the High Court of Madhya Pradesh & Model Procedure – By <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> & <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>SHORT BREAK (4.30 p.m. to 4.35 p.m.)</b>		
VII	4.35 pm onwards	Sharing of best practices by participants and discussion on developing standard norms  Co-ordinated by – <b>Shri Sudeep Kumar Shrivastava,</b> <b>Additional Director, MPSJA</b> & <b>Smt. Sangeeta Yadav,</b> <b>Faculty Member (Jr.), MPSJA</b>

<b>23.06.2019 (DAY TWO)</b>		
<b>SESSIONS</b>	<b>TIME</b>	
<b>I</b>	<b>10.00 am to 11.00 am</b>	Discussion on – Issuance of process and ensuring their compliance – By <b>Shri Yashpal Singh</b> <b>O.S.D., MPSJA</b>
<b>II</b>	<b>11.00 am to 11.45 am</b>	Speedy disposal of interim application during trial (i.e. Sections 91 & 219 Cr.P.C. and Section 45 Evidence Act) – By <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>
<b>TEA BREAK (11.45 am to 12.00 noon)</b>		
<b>III</b>	<b>12.00 noon to 1.15 pm</b>	Appreciation of evidence in N.I. Act cases, writing of judgments on merits and applicability of section 258 Cr. P. C. – By <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>LUNCH BREAK (1.15 pm to 1.45 pm)</b>		
<b>IV</b>	<b>1.45 pm to 2.15 pm</b>	Presentation on – Compounding and Settlement under the Negotiable Instruments Act, 1881 – By <b>Shri Girish Sharma,</b> <b>Civil Judge Class I, Ashta District Sehore</b>  <i>Chaired by</i> – <b>Shri Sudeep Kumar Shrivastava,</b> <b>Additional Director, MPSJA</b>
<b>V</b>	<b>2.15 pm to 2.45 pm</b>	Issues relating to sentencing & determination of just compensation By – <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>TEA BREAK (2.45 pm to 3.00 pm)</b>		
<b>VI</b>	<b>3.00 pm to 4.00 pm</b>	Procedure relating to recovery of fine and compensation  By – <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>VII</b>	<b>4.00 pm onwards</b>	Feedback of the participants and road ahead  <i>(Followed by valedictory session)</i>

- Note:* (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.  
(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**